

आयकर अपीलिय अधिकरण, सुरत न्यायपीठ, सुरत
**IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT**

**BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER**

(Virtual Hearing)

आ.अ.सं./I.T.A's No.365 to 368/SRT/2019

निर्धारण वर्ष/Assessment Years: 2012-13 to 2015-16

Azamali Kitabullah Mansuri, Alam Scrap Traders, Samar Faliya, Koparl Road, Gulsan Nagar, Chhiri, Vapi, Dist. Valsad. [PAN: AGEPM 0193 N]	Vs .	The Income Tax Officer (TDS), Valsad.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओर से /Assessee by	None.
राजस्वकीओर से /Revenue by	Shri Ritesh Mishra – Sr.DR

सुनवाई की तारीख/ Date of hearing:	07.04.2021
उद्घोषणा की तारीख/Pronouncement on:	07.04.2021

आदेश / O R D E R

PER BENCH:

1. These four appeals by the Assessee are directed against the common order of Id.Commissioner of Income Tax(Appeals), Valsad hereinafter referred as “Ld.CIT(A)” dated 20.05.2019 for the assessment years (AY) 2012-13 to 2015-16.
2. These four appeals came up hearing on 7th April 2021. The assessee has already filed separate applications for each assessment year all dated 24.03.2021 contending therein that the assessee has settled dispute with the

Department under Vivad-Se-Vishwas Scheme-2020 and had already received Form-3. The assessee filed copy of Form-3, for each assessment year under **Vivad Se Vishwas Act, 2020** the details of which are as follows:

i) For ITA No.365/SRT/2019, A.Y. 2012-13, FORM-3, dated 08.01.2021 vide Acknowledgment No.135614510080121 issued by CIT(TDS), Vadodara.

ii) For ITA No.366/SRT/2019, A.Y. 2013-14, FORM-3, dated 08.01.2021 vide Acknowledgment No.135775850080121 issued by CIT(TDS), Vadodara.

iii) For ITA No.367/SRT/2019, A.Y. 2014-15, FORM-3, dated 08.01.2021 vide Acknowledgment No.135812250080121 issued by CIT(TDS), Vadodara.

iv) For ITA No.368/SRT/2019, A.Y. 2015-16, FORM-3, dated 08.01.2021 vide Acknowledgment No.135840980080121 issued by CIT(TDS), Vadodara

3. None appeared on behalf of assessee.
4. The Id.Departmental Representative /Sr.DR appearing for the Revenue has no objection if the appeals of assessee for A.Y. 2012-13 to 2015-16 are dismissed as withdrawn. Considering the contents of applications filed by the assessee for the four impugned assessment years, and the facts that Form-3 under Vivad Se Vishwas Act, 2020 for all assessment years is received by the assessee. Appeals of the assessee are

dismissed as withdrawn being settled. Resultantly, four appeals of the Assessee are dismissed. The AO is directed to pass consequential order as per CBDT Circular No.3/2021 dated 04.03.2021.

Order pronounced on 7th April 2021 at the time of hearing of appeal.

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 7th April 2021/**#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

By order

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Assistant Registrar, Surat